

ITEM NO.801

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP NO.____ of 2014
in Petition(s) for Special Leave to Appeal (Crl.) No(s).
4793/2013

(Arising out of impugned final judgment and order dated 09/05/2013
in CRLMC No. 423/2013 passed by the High Court Of Delhi At N.
Delhi)

MONTARI INDUSTRIES LTD.& ANR

Petitioner(s)

VERSUS

FMI INVESTMENT P.LTD.& ORS.
(Appln.for modification of order)

Respondent(s)

Date : 25/09/2014 This appln.was mentioned today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr.Amar Dave, Adv.(Mentioned by)
Ms. Garima Prashad,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List on 8th October, 2014.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar

(Listing proforma enclosed)